

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.201- CP(IB)/76(AHM)2022
ITEM NO. 202- IA/1393(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Kotak Mahindra Bank Ltd
V/s

.....Applicant

Kunal Structure (India) Pvt Ltd

.....Respondent

Order delivered on: 01/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Harshal Patel, Adv.
Mr. Devang Nanavati, Sr. Adv. a.w Mr. Masoom Shah &
Mr. Vishwas Shah, Adv. a.w Dhruvin Dossani, Adv.
IA/1393(AHM)2023 & IA/1412(AHM)2023

For the Respondent : Mr. Devang Nanavati, Sr. Adv. a.w Mr. Vishwas
Shah, Adv. a.w Dhruvin Dossani, Adv.

ORDER

CP(IB)/76(AHM)2022

Ld. Sr. Counsel for the respondent is directed to file reply within one-week.

List for further consideration on 23.07.2024.

IA/1393(AHM)2023

Ld. Sr. Counsel for the applicant seeks time to file rejoinder. He is directed to file the same within one-week.

List for further consideration on 23.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)